

**Central Administrative Tribunal
Principal Bench**

**CP-566/2017 in
OA-1456/2015
MA-4641/2017**

New Delhi, this the 20th day of February, 2018

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

1. Sh. Shashi Kant,
AAO, aged 41 years,
S/o late Jiwan Dass,
R/o House No. 404, Omaxe Green Valley,
Sector 41-42, Faridabad.

2. Sh. Avinash Jha,
AAO, 41 years,
S/o Sh. Ram Kumar Jha,
R/o House No. 108, Sector 30,
Faridabad.

3. Sh. Sudhir Kumar Chaudhary,
AAO, aged 44 years,
s/o Sh. Satya Narayan Chaudhary,
997, Kamla Nehru Nagar,
Ghaziabad. ... Petitioners

(through Sh. S.K. Gupta)

Versus

1. Sh. Ashok Lavasa,
Secretary,
Ministry of Finance,
Department of Expenditure,
North Block, New Delhi.

2. Sh. Anthony Lianzuala,
Controller General of Accounts,
Mahalekha Nyantrak Bhawan,
Ministry of Finance,
Department of Expenditure,
GPO Complex, Block-E,

Aviation Colony, INA Colony,
New Delhi-110023. ... Respondents
(through Sh. D.S. Mahendru)

ORDER (ORAL)

Mrs. Jasmine Ahmed, Member (J)

Learned counsel for the respondents has handed over a copy of compliance affidavit in the court in which Annexure AA-2 dated 13.02.2018 reads as under:

"Sub: Implementation of pay fixation orders in terms of the Hon'ble CAT, Principal Bench, New Delhi's order dated 6th March, 2017.

Reference is invited to Department of Expenditure Office Memorandum No. F No. 8-11/2017-E. III(A) dated 7th February, 2018 issued in compliance of CAT New Delhi's Judgment dated 6.03.2017.

It has been decided that consequent to implementation of 6th CPC w.e.f. 1.1.2006, Assistant Accounts officers of Central Civil Accounts Service shall be allowed minimum entry pay as applicable for direct recruits in the G.P. of Rs. 4800/- i.e. Rs. 18150/- (B.P. 13350 + G.P. Rs. 4800) from the date of their appointment on promotion. The re-fixation of pay would be of course admissible from the date of promotion in each of the individual cases. Further, they shall also be entitled to arrears arising out of pay fixation. But, no interest on payment of arrears will be admissible.

However, AAOs on such fixation will not be treated as direct recruits to the post of Assistant Accounts Officer.

These issues with the approval of the competent authority."

2. Learned counsel for the petitioners states that a time limit be given to the respondents for calculation of arrears and actual payment. Taking into consideration the compliance affidavit filed by the respondents, we find that the order of this Tribunal has been substantially complied with and we hope and trust that within three

weeks' time, the respondents shall calculate the arrears and do the actual payment in accordance with order dated 13.02.2018. CP is accordingly closed. Notices issued to the respondents are discharged.

MA No. 4641/2017 filed for seeking extension of time has become infructuous and is dismissed as such.

(Uday Kumar Varma)
Member (A)

(Jasmine Ahmed)
Member (J)

/ns/